

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

206. C.P. (IB)/24(MB)2024

**IN THE MATTER OF**

Matangi iron & steel company

... Petitioner

Vs

New Consolidated Construction Company Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 03.05.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Devashish Godbole (PH)

For the Respondent: Adv. Madhavi Nalluri (PH)

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**ORDER**

Counsel for the Petitioner prays for a short adjournment so as to advance the arguments. In view of the request made, adjourned to **07.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/